

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 614/93
T.A. NO.

DATE OF DECISION 5.10.95

Ajaikumar Danjibhai Maru **Petitioner**

Mr.R.S.Dinkar **Advocate for the Petitioner (s)**

Versus

Union of India & Ors. **Respondent**

Mr.Akil Kureshi **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. N.B.Patel, Vice Chairman

The Hon'ble Mr.V.Radhakrishnan, Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Ajaikumar Danjibhai Maru,
'Radhasoami',
8/B, Maniniyanagar,
Sidsar Road,
Bhavnagar-2.

Applicant.

(Advocate: Mr.R.S.Dinkar

Versus

1. Union of India,
through,Secretary Govt.of India,
Ministry of Finance,
North Block, New Delhi-1.
2. The Principal Collector,
Central Excise & Customs,
Central Excise Building,
Race Course Circle,
Vadodara-1.
3. The Collector,
Central Excise & Customs,
Central Excise Building,
Race Course Road,
Vadodara-1
4. The Collector,
Central Excise & Customs,
Central Point Building,
Karanpara,
Rajkot

Respondents.

(Advocate: Mr.Akil Kureshi)

ORAL ORDER

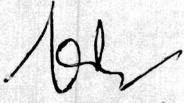
O.A.NO.614/93

Dt.5.10.95

It appears that the applicant has made a representation dt.25.6.91 through one Advocate Shri Vyas and it also appears that the said representation is still not decided. In any event, Mr.Dinkar states that the applicant will submit another detailed representation within a period of two weeks hereof and the applicant will be satisfied, at this stage, if the respondents are directed to decide his representation within a period of two months after receipt by them. If the applicant makes a representation within 15 days, the respondents are directed to decide the same within a period of two months from the date of receipt ^{thereof}

The decision to the applicant
by them and to communicate ~~it~~ within a period of 7 days after it is taken. In view of these directions, Mr. Dinkar seeks permission to withdraw this O.A. with liberty to the applicant to file a fresh O.A. in the event of the applicant feeling aggrieved by the decision which may be taken on his representation. Permission granted. O.A. stands as disposed of with liberty as stated above.

No order as to costs.


(V.Radhakrishnan)
Member (A)


(N.B.Patel)
Vice Chairman

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